GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 887 (To be answered on the 21st November 2019)

LANDING CHARGES FOR AIRCRAFT

887. SHRI PANKAJ CHAUDHARY

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) whether the airlines companies have to pay landing charges at the airports which are under the jurisdiction of Defence and if so, the details thereof;

(b) whether the Government proposes to do away with it to promote regional connectivity;

(c) if so, the time by which it is likely to be done; and

(d) if not, the reasons therefor?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a): Yes, Sir. The Defence Authorities collect the landing charges at Civil Enclaves as per the Aeronautical Information Circular issued by the Directorate General of Civil Aviation.

(b) to (d): The Ministry of Defence has been requested to consider exemption from landing charges on aircraft with a maximum certified capacity of less than 80 seats, being operated by domestic scheduled operators at Defence airfields.
